

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 30.06.2021

CORAM :

THE HON'BLE MR.SANJIB BANERJEE, CHIEF JUSTICE

AND

THE HON'BLE MR.JUSTICE SENTHILKUMAR RAMAMOORTHY

W.P.No.34315 of 2018
and W.M.P.Nos.12876 of 2021, 21244 of 2019,
3818 of 2020 and 39889 of 2018

M.Muruganantham

.. Petitioner

Vs.

1.The State of Tamil Nadu,
Rep. by its Chief Secretary,
Secretariat, Chennai.

2.The Secretary,
Department of Social Welfare,
Secretariat, Chennai.

3.The Secretary,
Department of Finance,
Secretariat, Chennai.

4.Greater Corporation of Chennai,
Rep. by The Commissioner,
Rippon Building, Chennai 600 006.
(R-4 suo motu impleaded vide order
dt.08.10.2020 in WP)

.. Respondents

Prayer: Petition filed under Article 226 of the Constitution of India for issuance of a Writ of Mandamus directing the respondents to offer temporary shelters or blankets to the homeless residing in Chennai

City until March, 2019.

For Petitioner : Mr.M.Muruganatham
Party-in-person

For Respondents : Mr.P.Muthukumar
Counsel for State, for RR 1 to 3

: Mr.Raja Srinivas
Stdg. Counsel for R-4

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ORDER

(Made by the Hon'ble Chief Justice)

In view of the status report filed by the Principal Secretary to the Government in the Social Welfare and Nutritious Meal Programme Department, nothing further requires to be done as regards this petition. The substance of the petition is to ensure that the homeless and less privileged including pavement dwellers and persons who slip through the cracks in the system and may not be registered at all are protected against the virus and measures are taken to vaccinate them.

2. The Principal Secretary's status report refers to the Deendayal Antyodhaya Yojana, which is the National Urban Livelihoods Mission,

which has been implemented in 664 urban local bodies, including 15 Corporations, 121 Municipalities and 528 Town Panchayats. The report also refers to a Project Sanctioning Committee overseeing a scheme for the urban homeless in terms of a Government notification of May 7, 2014 as amended by a notification of October 27, 2017.

3. The report also refers to functional shelters and the money sanctioned or expended in taking care of the persons that the petitioner wants to be vaccinated. It is also apparent that the State has a programme to ensure that all such vulnerable persons are vaccinated as expeditiously as possible.

4. W.P.No.34315 of 2018 is disposed of by requesting the respondent authorities, particularly the Social Welfare and Nutritious Meal Programme Department of the State, to ensure that no destitute or homeless or pavement dweller or other citizen of similar kind residing in the State is left out in the vaccination drive and all Corporations, Municipalities and Town Panchayats should be sensitized by the department to ensure that these vulnerable persons be regarded as candidates for immediate urgent vaccination since they

stand more exposed than other citizens to contract the virus.

There will be no order as to costs. Consequently, W.M.P.Nos.12876 of 2021, 21244 of 2019, 3818 of 2020 and 39889 of 2018 are closed.

(S.B., CJ.) (S.K.R., J.)
30.06.2021

Index : no

sra

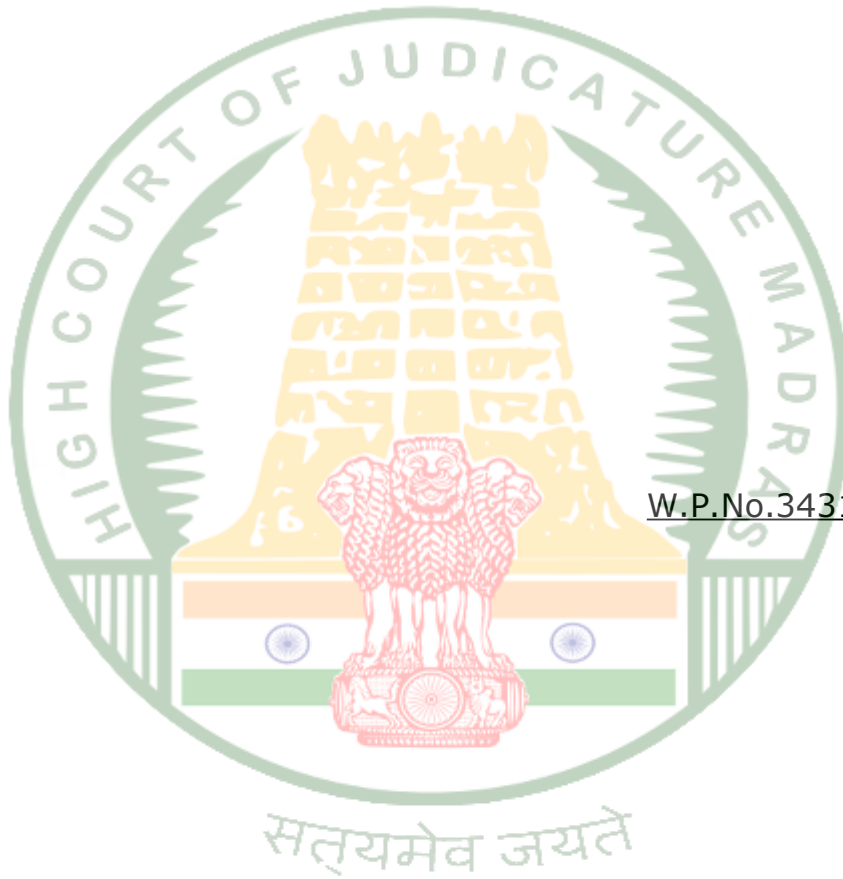
To:

- 1.The Chief Secretary to Govt. of Tamil Nadu, Secretariat, Chennai.
- 2.The Secretary, Department of Social Welfare, Secretariat, Chennai.
- 3.The Secretary, Department of Finance, Secretariat, Chennai.
- 4.The Commissioner, Greater Corporation of Chennai, Rippon Building, Chennai 600 006.

W.P.No.34315 of 2018

THE HON'BLE CHIEF JUSTICE
AND
SENTHILKUMAR RAMAMOORTHY, J.

(sra)



W.P.No.34315 of 2018

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